

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB NO. (IB)-331 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

**NAME OF THE COMPANY:** Yogesh Kumar Gupta Vs. M/s Noida Software Technology Park Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Neeraj Kr. Gupta, Advocate

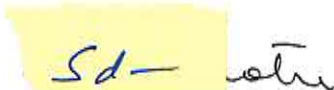
For the Respondent (s) : Mr. Kushal Gupta, Advocate

**ORDER**

Ld. Counsel for the parties submit that settlement has been arrived at between the parties as the entire claim of the petitioner is to be settled for Rs. 10 lakhs vide the post-dated cheques. This is acceptable by the petitioner in full satisfaction of their claim subject the cheques being honoured. Ld. Counsel for the Petitioner submits that he wishes to withdraw the present Petition in view of the compromise arrived.

Dismissed as Withdrawn.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**